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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 19.11.2026*

\# **CNR No. DLHC010549342026**

\+ **BAIL APPLN. 4898/2026, CRL.M.A. 35638/2026 & 35639/2026**

SHEIKH JAHID @ RAMZAN .....Petitioner

Through: Mr. Harsh Chaudhary and Mr. Umang, Advocates.

versus

THE STATE OF NCT OF DELHI .....Respondent

Through: Ms. Manjeet Arya, APP for State with IO/SI Rishipal.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. The accused/applicant seeks regular bail in case FIR No.278/2026 of PS Adarsh Nagar for offence under Section 109(1)/61(2)/95/3(5) of BNS.

2. Broadly speaking, the allegation against the accused/applicant is that he accompanied the Child in Conflict with Law (CCL), who fired gunshots towards the victim, but those shots misfired and the victim escaped unhurt.

3. Learned counsel for accused/applicant submits that the

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accused/applicant is innocent but is in jail since 24.06.2026 without any cogent evidence. It is also submitted that the accused/applicant was admittedly not known to the alleged victim, but no TIP was carried out.

4. Learned APP assisted by IO/SI Rishipal accepts notice and submits that the application can be disposed of today itself since the accused/applicant is clearly depicted in the CCTV footage of the incident, brought by the IO. It is also submitted by learned APP that apart from CCTV footage, the only evidence against the accused/applicant is the disclosure statement of the CCL.

5. In view of above circumstances, the only evidence to be looked into is the CCTV footage. The same has been played in the court. The IO submits that the accused/applicant as well as the CCL are wearing orange t-shirt. The footage depicts two boys coming from a lane on the main road; one of those boys wearing orange t-shirt takes out pistol and fires towards someone outside the frame, but before the firing is done, the other boy wearing orange t-shirt goes back inside the lane. The accused/applicant is stated to be the said boy who goes back inside the lane. But face of the said boy is not at all visible at any stage in the CCTV footage, as it captures the said boy only till chest level.

6. Considering the above circumstances, I do not find any reason to deprive further liberty to the accused/applicant. Therefore, the bail application is allowed and accused/applicant is directed to be released on bail subject to his furnishing a personal bond in the sum of Rs.10,000/- with

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one surety in the like amount to the satisfaction of the Trial Court/Duty Magistrate. Pending applications stand disposed of.

7. A copy of this order be immediately transmitted to the concerned Jail Superintendent for informing the accused/applicant.

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GIRISH KATHPALIA
(JUDGE)

NOVEMBER 19, 2026/*ry*

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